NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

NATIONAL COMPANY LAW TRIBU	UNAL, HELD ON 18/07/2017 AT 10.30 AN	1		
PRESENT: SHRI. K. ANANTI	HA PADMANABHA SWAMY, MEMBER	– JUDICIAL		
PETITION NUMBER	: CP/4/2016 : YSP PAULRAJ : STORE N MOVE PVT LTD			
NAME OF THE PETITIONER(S)				
NAME OF THE RESPONDENT(S)				
UNDER SECTION	: 241/242 OF COMPANIES ACT 2016			
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE		
	REPRESENTATION BY WHOM			
H. KARTHER SENTADRE 9 N HARE RUMAR er leger e Thony	coursel for petition.	~,\\\ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\		
M1. E. Ompretearh Serior Cornel por Ramalingaro & ABSOURTS	Cornsel for 1, 4 25 to Ruspants	Los E		
T. Salavanan, N. Shatchayan	Counsel For 2,3 & 6.	→4-		

ORDER

Shri H Karthik Seshadri, counsel for petitioner present. Shri E Omprakash, counsel for R1, R4 & R5 and Ms N Dhatchayani, counsel for R2, R3 & R6 are present. Counsel for petitioner submitted that R2, R3 & R6 has preferred an appeal against the orders of this Tribunal dated 25.4.2017 and the same was withdrawn as per the order of NCLAT dated 25.4.2017. Counsel for petitioner also filed a memo enclosing a letter of the Chartered Accountants, M/s Sundaram and Srinivasan, wherein it has been stated that R2, R3 & R6 are not cooperating by paying any money as per the directions given by the Tribunal on 25.4.2017. In the circumstances and as per the observations made by the NCLAT dated 26.5.2017, they are ready to submit arguments in the main CP. At this stage, counsel for R2, R3 & R6 filed a memo denying the letter of the auditor, copy of the same has been furnished to the other side. Counsel for R1, R4 & R5 stated that CA 7/2017 is pending for passing order. Time extended at request of both counsel for hearing. Put up on 25.07.2017 at 10.30 A.M.

(K. Anantha Padmanabha Swamy) Member (Judicial)